

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) No. 27 of 2021**

**IN THE MATTER OF:**

**Fine Handling and Automation Pvt. Ltd.**

**...Appellant**

**Versus**

**Eepos Fine Rail Systems India Pvt. Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Mrs. Prachi Wazalwar, Mr. Swetab Kumar and Akshat Singh, Advocates**

**For Respondent: None**

**ORDER**  
**(Virtual Mode)**

**22.02.2021** Heard Learned Counsel for the Appellant, he submits that for statutory compliance the Appellant has sent a notice for Annual General Meeting (AGM) and filed an application before the Tribunal for direction to convene AGM. However, Ld. Tribunal by the impugned order rejected the prayer.

Issue notice to the Respondent by speed post. If the Appellant provides the email Id of the Respondent, let notice be also issued through email. Requisites alongwith process fee, if not filed, be filed within two days.

Let the matter be fixed 'For Admission (After Notice) on **23<sup>rd</sup> March, 2021**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

SC/Kam.